

| <b>FORM A</b><br><b>PUBLIC ANNOUNCEMENT</b><br>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India<br>(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)<br><b>FOR THE ATTENTION OF THE CREDITORS OF SHRISTI PLYWOOD PRIVATE LIMITED</b> |                                                                                                                                                                 |
|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------|
| RELEVANT PARTICULARS                                                                                                                                                                                                                                                           |                                                                                                                                                                 |
| 1. Name of corporate debtor                                                                                                                                                                                                                                                    | Shristi Plywood Private Limited                                                                                                                                 |
| 2. Date of incorporation of corporate debtor                                                                                                                                                                                                                                   | 29th August 2001                                                                                                                                                |
| 3. Authority under which corporate debtor is incorporated / registered                                                                                                                                                                                                         | Registrar of Companies, Delhi                                                                                                                                   |
| 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                                                                                                                                                           | U20232HR2001PTC034736                                                                                                                                           |
| 5. Address of the registered office and principal office (if any) of corporate debtor                                                                                                                                                                                          | Registered office: Vijay Vihar, Silokhra Road, Gurgaon, Haryana 122001, India                                                                                   |
| 6. Insolvency commencement date in respect of corporate debtor                                                                                                                                                                                                                 | 21st November 2019                                                                                                                                              |
| 7. Estimated date of closure of insolvency resolution process                                                                                                                                                                                                                  | 19th May 2020 [being 180 days from the date of commencement of insolvency resolution process]                                                                   |
| 8. Name and registration number of the insolvency professional acting as interim resolution professional                                                                                                                                                                       | Name: Ravi Sethia<br>Registration Number: IBBI/PA-001/IP-P01305/2018-2019/12052                                                                                 |
| 9. Address and e-mail of the interim resolution professional, as registered with the Board                                                                                                                                                                                     | Address: KPMG Restructuring Services LLP, 8th Floor, Building No. 10, Tower C, DLF Cyber City, Phase II, Gurgaon - 122 002, India<br>Email: ravisethia@kpmg.com |
| 10. Address and e-mail to be used for correspondence with the interim resolution professional                                                                                                                                                                                  | Address: KPMG Restructuring Services LLP, 8th Floor, Building No. 10, Tower C, DLF Cyber City, Phase II, Gurgaon - 122 002, India<br>Email: ravisethia@kpmg.com |
| 11. Last date for submission of claims                                                                                                                                                                                                                                         | 23rd January 2020                                                                                                                                               |
| 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional                                                                                                                                       | Not applicable                                                                                                                                                  |
| 13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)                                                                                                                                      | Not applicable                                                                                                                                                  |
| 14. (a) Relevant Forms and (b) Details of authorized representatives are available at:                                                                                                                                                                                         | Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br>Physical Address: As mentioned against item number 10  |

Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench has ordered the commencement of a corporate insolvency resolution process against Shristi Plywood Private Limited on 21st November 2019.

The creditors of Shristi Plywood Private Limited, are hereby called upon to submit their claims with proof on or before 23rd January 2020, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of claims by Operational Creditors except Workmen and Employees
- Form C: For Proof of claims by Financial Creditors
- Form D: For Proof of claim by a Workman or an Employee
- Form E: For Proof of claims by Authorized Representative of Workmen and Employees
- Form F: For claims by creditors (other than Operational and Financial Creditors).

The above mentioned forms can be downloaded from the website <https://www.ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India Insolvency Resolution Process for Corporate Persons) Regulations, 2016

SD/  
(Ravi Sethia)  
Interim Resolution Professional

In the matter of Shristi Plywood Private Limited  
Registration Number: IBBI/PA-001/IP-P01305/2018-2019/12052

Date: 11th January, 2019  
Place: Gurgaon, Haryana

*Letter*  
RAVI SETHIA